## CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

## ORDERS OF THE BENCH

Date of Order: 28.10.2015

OA No. 291/00638/2015

Ms. Anita Aggrawal, proxy counsel for Mr. Laxmi Kant, counsel for applicant.

The O.A. is filed challenging the penalty order dated 12.11.2012 and the appellate order dated 08.11.2013.

When the matter was taken up for consideration at the admission stage, it is submitted that the review petition filed challenging the appellate order is pending consideration before the competent authority. Annexure A/17 dated 06.12.2013 is the copy of the review petition. Even after 21 months has passed since filing of Annexure A/17 review petition, the competent authority has not disposed of the review petition. Therefore, the competent authority shall dispose of the review petition at the earliest opportunity.

The Original Application is, therefore, disposed of directing the respondent / competent authority to consider and dispose of review petition dated 06.12.2013 (Annexure A/17) by passing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

The applicant shall furnish a copy of this order along with a copy of complete paper book/OA to the respondent / competent authority within a period of 15 days from today.

If the applicant is aggrieved from the order so passed by the respondent / competent authority on the review petition, the applicant is at liberty to file substantive O.A., if so advised.

In view of the limited relief granted, the Original Application is disposed of without issuing notice to the respondents.

(MS. MEENAKSHI HOOJA) ADMINISTRATIVE MEMBER (JUSTICE HARUN-UL-RASHID)
JUDICIAL MEMBER

<u>Kumaw</u>at